



2026:AHC:26242

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1730 of 2026

Sukhsen Yadav

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kiran Rani, Laloo Yadav
Counsel for Respondent(s)	:	A.S.G.I., Rajesh Tripathi

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Laloo Yadav, learned counsel for the writ petitioner and Sri Rajesh Tripathi, learned counsel for the respondents.
2. The case of the writ petitioner is that he has applied for recruitment on the post of Constable in CAPFs, SSF and Riflemen in Assam Rifles and Sepoy in NCB Examination 2025. According to the writ petitioner, though there is a criminal case being Case Crime No. 0176 of 2023, under Sections 147, 323, 504, 506, 325 IPC pending against the writ petitioner and a charge sheet has been submitted, however by virtue of the order dated 24.01.2026, the writ petitioner has been required to join on 09.02.2026.
3. Prayer in the present writ petition is for a direction to the respondent not to create obstructions in joining the post.
4. Instructions have been forwarded under the signatures of the Commandant dated 05.02.2026, according to which the writ petitioner is to join on 09.02.2026 and thereafter his case will be placed before the Screening Committee.
5. Considering the aforesaid stands of the respondents, the writ petition stands **disposed of** requiring the writ petitioner to appear for joining on 09.02.2026 and thereafter the writ petitioner will fulfill the requirement which is set forth by the respondents and thereafter the respondent shall pass consequential orders in that regard.

6. Instructions filed today are taken on record and marked as Appendix 'A'.

February 6, 2026
N.S.Rathour

(Vikas Budhwar,J.)